

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 606**  
**IB-657/ND/2022**  
**IA/5692/2022**

**IN THE MATTER OF:**  
**State Bank Of India**

**...PETITIONER**

**Vs.**

**Mr. Srivats Rathi**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 12.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

: Mr. Ankur Mittal and Mr. Bhaskar,  
Advs.

**For the RP**

:Mr. Milan Singh Negi and Mr. Nikhil  
Kumar Jha, Advs.

**For the Respondent**

: Mr. Sumesh Dhawan, Mr. Vatsala Kak  
and Mr. Raghav Dembla, Advs.

**ORDER**

**IA/5692/2022**

Heard the Ld. Counsel on behalf of the Resolution Professional and Ld.  
Counsel on behalf of the Personal Guarantor in part. For continuation of the  
argument, list the matter on **13.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**